

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) and (b) State-wise details of export are not being compiled.

(c) The export of marine products during the last three years were:

Year	Quantity (MTS)	Value (Rs. Crores)
1992-93	208602	1767.43
1991-92	171820	1375.89
1990-91	139419	893.37

(Source: MPEDA, Cochin)

(d) The following strategies are being adopted to increase export earnings from marine products sector:

- (1) Development of deep sea fishing and diversified fishing for stepping up export production;
- (2) Stepping up production by culture fisheries;
- (3) Induction of new technology and value addition;
- (4) Modernisation of processing facilities, quality upgradation and waste reduction; and
- (5) Aggressive market promotion measures.

Discharging of export obligation by Indian Exporters

561. SHRI SATYA PRAKASH
MALAVIYA
SHRI MOHINDER SINGH
LATHER:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government are aware that many Indian exporting firms are taking it easy in discharging their export obligation;
- (b) whether the exporting firms are resorting to such act by taking advantage of the certain concessions given to them by Government;
- (c) whether Government are taking any action to monitor the exporting firms for fulfilment of export obligation; and
- (d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) and (b) Export obligations imposed under Duty Exemption Scheme (Advance Licences) and the Export promotion Capital Goods Scheme are being generally fulfilled by the exporting firms:

(c) and (d) Whenever any default is noticed, punitive action under the Foreign Trade Development and Regulation Act, 1992 is initiated which can result in imposition of fiscal penalty as well as debarment.

Export of Surplus Edible Oil

562. SHRI MISA R GANESAN : Will the PRIME MINISTER be pleased to state :

- (a) whether there was any proposal to export surplus edible oil; if so, the details thereof;
- (b) what has been the production and consumption of each category of edible oil in the country during the last three years, year-wise figures;
- (c) what had been the surplus or deficiency of edible oil during this period, year-wise figures;
- (d) what had been the peak market price of each category of edible oil in the country during this period and also what is the present market price of each category of edible oil;
- (e) whether Government propose to intervene in the market through National Dairy Development Board. If so, what are the steps taken thereof to protect oil seed growers in the country; and
- (f) if the answer to above be in the negative, what steps are being taken to maintain market equilibrium ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED) : (a) to (f) The information is being collected and will be laid on the Table of the House.